

(b) to (d). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 21.]

Utilisation of Tea Waste

*1467. **Sardar Iqbal Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a scheme has been prepared to utilise the Waste Tea;

(b) if so, the details thereof; and

(c) the steps taken so far in this regard?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) No, Sir.

(b) and (c). Do not arise.

Khadi Gramodyog Bhawans

*1468. **Shri S. M. Banerjee:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether rules have been formed to govern the service conditions of the employees working in the Khadi Gramodyog Bhawans in Delhi and other places;

(b) if so, what are those rules; and

(c) whether the new rules have been implemented?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) to (c). The staff appointed by the Khadi Board was taken over by the Khadi and Village Industries Commission on the same terms and conditions on which it was serving before 1-4-1957. These terms have also been made applicable to the staff recruited after that date.

The formulation of revised rules is under the active consideration of the Khadi & Village Industries Commission.

World Assembly of Youth

*1469. { **Shri Panigrahi:**
Shri Jadhav:

Will the Prime Minister be pleased to state:

(a) whether any financial assistance was given by the Government of India to the Indian Committee of World Assembly of Youth, which held the World Assembly of Youth Conference in Delhi; and

(b) whether any concession in the rent of Vigyan Bhavan was also granted for holding the Conference there?

The Deputy Minister of External Affairs (Shri Smt. Lakshmi Menon):

(a) Yes, Sir. Rs. 25,000/- was paid by Government for holding this Conference.

(b) Half the usual rent was charged for the use of Vigyan Bhavan.

United Nations Conference on Commercial Arbitration

*1470. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether an Indian Delegation was recently sent to United Nations Conference on Commercial Arbitration held in New York in May, 1958;

(b) if so, the subjects discussed;

(c) whether a final Act and a convention on Commercial Arbitration were adopted; and

(d) if so, the salient features of the same?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) Draft Convention on the recognition and Enforcement of foreign arbitral awards and other possible measures for increasing the effectiveness of arbitration in the settlement of private law disputes.

(c) Yes, Sir, subject to ratification by Governments concerned.

(d) A copy of the Act is placed on the Table of the House. [See Appendix VI, annexure No. 22.]